

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9462/2022

(Arising out of impugned final judgment and order dated 23-12-2021 in CMP No. 100015/2021 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

JSW STEEL LIMITED

Petitioner(s)

VERSUS

SOUTH WESTERN RAILWAY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75755/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75756/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. K V Vishwanathan, Sr. Adv.
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Mr. Rohit Ghosh, Adv.
M/S. Khaitan & Co., AOR

For Respondent(s) Mr. K.V. Viswanathan, Sr. Adv.
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Mr. K.M. Nataraja, ASG
Mr. Kanu Agrawal, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Amit Sharma- B, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Amrish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned to 16.08.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER